

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
UNSTARRED QUESTION NO. 626  
TO BE ANSWERED ON 19.12.2017**

**MRP OF FOOD ITEMS**

626. SHRI SUKHBIR SINGH JAUNAPURIA:

**(OIH)**

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री be pleased to state:**

- (a) whether the Government is aware that excess amount is being charged above the retail prices for bottled water, beverages and packaged food items at public places like Railway Stations, Airports, Hotels and Multiplexes;
- (b) if so, the remedial steps likely to be taken by the Government in this regard;
- (c) whether the Government has formulated the guidelines for the companies selling essentials food items through online medium; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी. आर. चौधरी)

**THE MINISTER OF STATE  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)**

(a) & (b): The Legal Metrology (Packaged Commodities) Rules, 2011 provide that commodities in packaged form can not be sold at a price higher than MRP. Under the provisions of the Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rules, 2011, State Governments are taking action for selling packaged commodities at the price higher than MRP in various States/ UTs, as the enforcement of weights and measures is done by the State Governments. Central Government have issued advisories to the State Governments for taking necessary actions against the violators for selling pre-packaged commodities at the price higher than MRP from time to time.

(c) & (d): The Legal Metrology (Packaged Commodities) Rules, 2011 have been amended and a new provision for 'E-Commerce entity' is inserted under rule 6. The amendment has been notified vide GSR 629(E) dated 23<sup>rd</sup> June, 2017.

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